

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 1145
TO BE ANSWERED ON 29TH APRIL, 2016**

TESTING OF FOOD SUPPLEMENTS

1145. SHRI SHRIRANG APPA BARNE:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government has formulated and issued guidelines/ notification for production and testing of food supplements;
- (b) if so, the details thereof;
- (c) whether the food supplements launched prior to 2011 is likely to come under its purview, if so, the details thereof and if not, the reasons therefor; and
- (d) the extent to which the above notification/guidelines are likely to ensure quality of such food supplements along with other steps taken by the Government to curb the manufacture of sub-standard health products misleading the consumers in the country?

**ANSWER
THE MINISTER OF HEALTH AND FAMILY WELFARE
(SHRI JAGAT PRAKASH NADDA)**

(a) & (b): The draft Food Safety and Standards (Food or Health Supplement, Nutraceuticals, Food for Special Dietary Uses, Food for Special Medical purposes, Functional Foods and Novel Foods) Regulations, 2015 have been framed and draft notified in the Gazette of India and uploaded on the website of the Food Safety and Standards Authority of India on 11.09.2015 for inviting stakeholders' comments . After considering the comments received from stakeholders, the Food Safety and Standards Authority of India has approved these Regulations in its meeting held on 27.01.2016. These Regulations provide the definitions, labelling and claim requirements, and corresponding schedules with respect to use of various ingredients including vitamins/minerals and additives of Health Supplements, Nutraceuticals, Food for Special Dietary Uses, Food for Special Medical Purposes, Prebiotics, Probiotics and Novel foods.

(c): Yes. Section 22 of the Food Safety and Standards Act, 2006 specifies that save as otherwise provided under this Act and regulations made thereunder, no person shall manufacture, distribute, sell or import any food covered thereunder, including food/health supplements, and such other articles of food which the Central Government may notify in this behalf.

(d): The regulations will help in higher degree of objectivity and transparency in enforcing the standards and thereby help in better quality of products.